

FORMAT FOR CHANGE IN HOLDING OF ACQUIRER(S) & PAC(S)#

FY 20XX- YY	Opening Balance as on April 1, 20XX						Transaction Details								Closing Balance						Increase/ decrease in holding (+/- %)(in terms of %)		*** Whether transaction required disclosure? If yes, under which regulation	**** Whether transaction required open offer? If yes, under which regulation	Complied or not?
	Equity capital of TC	Name and holding of each Acquirer & PAC			Cumulative holding of Acquirer & PAC		*Date	Shares acquired			Shares sold			**Mode of acquisition	Capital of TC	Name and holding of each Acquirer & PAC			Cumulative holding of Acquirer & PAC		Individually (each acquiring entity)	Collectively (for Acquirer & PAC)			
	No. of shares	Name	No. of shares	%	No. of shares	%		Name	No. of shares	%	Name	No. of shares	%		No. of shares	Name	No. of shares	%	No. of shares	%	%	%			
	100000	A	20000	20	60000	60	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
		B	15000	15																					
		C	25000	25																					
	-	-	-	-	-	-	Apr 18, 20XX	A	2000	2	-	-	-	Market Purchase	100000	A	22000	22	62000	62	2	2	Y - Reg. 29(2)	N	
	-	-	-	-	-	-	May 1, 20XX	A	3000	3	-	-	-	Market Purchase	100000	A	25000	25	67000	67	3	5	N	Y - Reg. 3(1) & 3(2) r.w. 3(3) and/or 4	
	B	2000	2	B	17000	17		2																	
	-	-	-	-	-	-	Jun 30, 20XX	C	3000	3	A	3000	3	Inter-se	100000	A	22000	22	67000	67	-3	0	N	N	
C	28000	28	3	3	3																				
-	-	-	-	-	-	Oct 15, 20XX	-	-	-	C	4000	4	Market Sale	100000	C	24000	24	63000	63	-4	-4	Y - Reg. 29(2)	N		
-	-	-	-	-	-	Dec 08, 20XX	A	1500	1.5	-	-	-	Preferential issue	105000	A	23500	22.38	68000	64.76	0.38	1.76	N	N		
B	3500	3.5	B	20500	19.52		2.52	N																	
-	-	-	-	-	-	Mar 31, 20YY	-	-	-	-	-	-	-	105000	A	23500	22.38	68000	64.76	-	-	-	-	-	
B	20500	19.52																							
C	24000	22.85																							

In case Acquirer and PACs already belong to the promoter group and details of change in holding of promoter / promoter group have been furnished then this format need not be submitted separately.

* Date - All transactions to be stated in chronology i.e. from April to March in every financial year

** Mode of acquisition - (Memorandum /IPO/ Market Purchase or sale/ Preferential allotment / Right issue /Bonus shares/ Inter-se transfer / Off-market etc.

*** Disclosure trigger - collectively i.e. taking holding of all acquirers & PACs

**** Open offer trigger - individually i.e. on basis of change in holding of each acquiring entity, and/or collectively i.e. on basis of change in holding of all acquirers & PACs

Illustration to fill in the aforesaid table:

A Target Company (TC) has an equity capital of 1,00,000 shares. Acquirer & PAC holding in TC is 60,000 shares (60% of share capital) as on April 1, 20XX. Balance is held by public shareholders.

Acquirer & PAC contains 3 entities (A – holding 20,000 shares, B – holding 15,000 shares and C – holding 25,000 shares). The following transactions take place in the financial year by the them.

- On April 18, 20XX, entity A acquired 2,000 shares – only details of transaction by A need to be provided (refer table)
- On May 1, 20XX, entity A acquired 3,000 shares and B acquired 2,000 shares - only details of transactions by A & B need to be provided (refer table)
- On June 30, 20XX, entity C acquired 3,000 shares from A (Inter-se transfer) - only details of transactions by A & C need to be provided (refer table)
- On October 15, 20XX, entity C sold 4,000 shares – only details of transaction by C need to be provided (refer table)
- On December 08, 20XX, TC makes a preferential issue of 5,000 shares (1,500 shares issued to A and 3,500 shares issued to B) – only details of transaction by A & B need to be provided (refer table)

Next Financial Year																										
FY 20YY- ZZ	Opening Balance as on April 1, 20YY						Transaction Details								Closing Balance						Increase/ decrease in holding (+/- %)(in terms of %)		*** Whether transaction required disclosure? If yes, under which regulation	**** Whether transaction required open offer? If yes, under which regulation	Complied or not?	
	Equity capital of TC	Name and holding of each Acquirer & PAC			Cumulative holding of Acquirer & PAC		*Date	Shares acquired			Shares sold			**Mode of acquisition	Capital of TC	Name and holding of each Acquirer & PAC			Cumulative holding of Acquirer & PAC		Individually (each acquiring entity)	Collectively (for Acquirer & PAC)				
	No. of shares	Name	No. of shares	%	No. of shares	%		Name	No. of shares	%	Name	No. of shares	%		No. of shares	Name	No. of shares	%	No. of shares	%	%	%				
	105000	A	23500	22.38	68000	64.76	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-	-
		B	20500	19.52																						
		C	24000	22.85																						
	-	-	-	-	-	-	Jun 4, 20YY	C	5000	4.76	-	-	-	Market Purchase	105000	C	29000	27.61	73000	69.52	4.76	4.76	N	Y - Reg. 3(1) r.w. 3(3) and / or 4		
	-	-	-	-	-	-	Mar 31, 20ZZ	-	-	-	-	-	-	-	105000	A	23500	22.38	73000	69.52	-	-	-	-	-	-
B																20500	19.52									
C																29000	27.61									

* Date - All transactions to be stated in chronology i.e. from April to March in every financial year

** Mode of acquisition - (Memorandum /IPO/ Market Purchase or sale/ Preferential allotment / Right issue /Bonus shares/ Inter-se transfer / Off-market etc.

*** Disclosure trigger - collectively i.e. taking holding of all acquirers & PACs

**** Open offer trigger - individually i.e. on basis of change in holding of each acquiring entity, and/or collectively i.e. on basis of change in holding of all acquirers & PACs

Illustration to fill in the aforesaid table:

In next financial year - On Jun 04, 20YY, entity C acquired 5,000 shares – only details of transaction by C need to be provided (refer second table) and so on.